

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION No. 4082**  
TO BE ANSWERED ON 19.03.2021

**Road Construction in Forest Areas**

4082. SHRI AKSHAIBAR LAL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has issued any order for not reconstructing and repairing the existing roads in buffer zone and protected forest areas;
- (b) if so, the reasons therefor;
- (c) if not, the procedure for the reconstruction and maintenance of the said roads;
- (d) whether the Government proposes to accord approval for construction of various roads in Katarniaghat Wildlife Division in district Behraich, Uttar Pradesh; and
- (e) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(SHRI BABUL SUPRIYO)**

- (a) to (c) The Ministry of Environment, Forest and Climate Change on the basis of recommendations of Standing Committee of National Board for Wild Life (SCNBWL), has issued an advisory dated 22.12.2014 for road projects passing through Protected Areas.

As per the advisory, resurfacing and strengthening of existing Highways, not involving widening within Protected Areas can be carried out without reference to Standing Committee of National Board for Wild Life (SCNBWL).

Further, the Ministry has also directed for mandatory submission of animal passage plan for such projects based on the guidelines prepared by Wildlife Institute of India named *Eco-friendly measures to Mitigate Impact of Linear Infrastructures on Wildlife*.

- (d) to (e) A proposal for diversion of 193.38 ha of forest land for construction of new road in Katarniaghat Wildlife Division under the Forest (Conservation) Act, 1980 was submitted by User Agency on 21.08.2015. As per information available on PARIVESH portal, the Nodal Officer, Forest (Conservation) Act, Uttar Pradesh has sought essential details on 22.08.2015 from the User Agency. The Ministry considers proposals for use of forest land for non-forestry purpose, including for construction of roads, as and when such complete proposals are received from the State Governments/Union Territory Administrations.